

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

(12)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/213/ (IB)/CB/2017  
NAME OF THE PETITIONER(S) : LAKSHMI RING TRAVELLERS COIMBATORE LTD  
NAME OF THE RESPONDENT(S) : CHETHAR LTD  
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
-------	-------------------	-------------	-----------

REPRESENTATION BY WHOM

1.	PAWAN JHABAKHI	COUNSEL FOR APPLICANTS	K. D. Ghale
----	----------------	------------------------	-------------

**ORDER**

Counsel for Petitioner present. Counsel for Corporate Debtor also present. It has been submitted by the Corporate Debtor that earlier the Corporate Insolvency Proceedings had been initiated and moratorium declared. In view of the same, the Petitioner is directed to report and file the <sup>^</sup>claim before the IRP appointed. Accordingly, the Petition is **disposed of**.

  
(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)

  
(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

ghk